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CrI.A.No. 1032 OF 1998  
ITEM NO.101 (Part Heard)

COURT NO. 6

SECTION IIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 1032 OF 1998

Kanwarpal S. Gill

Appellant (s)

Versus

State (Addmn.U.T.Chandigarh) through Respondent (s)  
Secy. & Anr.

( With Office Report )  
WITH

CrI.A.No.430/1999 - With Office Report

Dated: 15/04/2004: These appeals were called on for hearing today.

CORAM

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s)inMr. Harish N. Salve, Sr.Adv.  
1032 & For RR 430Mr. Alope Kumar Sen Gupta, Adv.  
Mr. Parijat Sinha, Adv.  
M/s Mrinal Kanti Mandal, Anindita Sen Gupta,  
Snehasish Mukherjee, Siddharath Luthra,  
Suraj Prakash, Adv.

For Respondent (s)inMs. Indira Jaising, Sr.Adv.  
1032 & For AppellantMr. Sunil K. Jain, Adv.  
in 430Mr. S. Borthakur, Adv.  
Mr. Manish Kumar, Adv.

For ChandigarhMs. Shomita Bakshi, Adv.  
Administration:Ms. Inklea Barooah, Adv.  
Ms. Kamini Jaiswal, Adv.

Mr. Manoj Swarup, Adv.(NP)

UPON hearing counsel, the Court made the following  
O R D E R

Mr. Alope Kumar Sen Gupta, learned counsel resumed arguments at 10-35 a.m. At 11-00 a.m. Mr. Harish N. Salve, learned senior counsel took over and made his submissions till the Court rose for the day leaving the matters part heard.

(S. Thapar)(N. Annapurna)  
PS to Registrar Court Master

(V.P. Tyagi)  
Court Master